



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA**

**The Goa Town and Country Planning (Amendment) Bill, 2020**

**(Bill No. 21 of 2020)**

---

(As passed by the Legislative Assembly of the State of Goa)

---

GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA

JULY, 2020

## **The Goa Town and Country Planning (Amendment) Bill, 2020**

**(Bill No. 21 of 2020)**

A

BILL

further to amend the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975).

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Goa Town and Country Planning (Amendment) Act, 2020.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. **Amendment of section 2.** --- In section 2 of the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the “principal Act”), in clause (10), the expression “, mining, quarrying” shall be omitted.

3. **Amendment of section 16.**--- In section 16 of the principal Act, following proviso shall be inserted, namely:-

“Provided that, nothing in this section shall apply to the activity undertaken in pursuance of the permission/licence granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules made thereunder.”.

4. **Amendment of section 16A.**--- In section 16A of the principal Act, for sub-section (1) the following sub-section shall be substituted, namely:-

“(1) No person shall undertake any work of development in contravention of any provision of the regional plan as in force, except the project/schemes/development works under taken by the Central Government or the Government either by itself or through its servant or agent or any other person or any activity undertaken in pursuance of the permission/licence granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules framed thereunder, and all such development work shall be in conformity with the provisions of the regional plan.”.

5. **Amendment of section 17A.**--- In section 17A of the principal Act, the following proviso shall be inserted, namely:-

“Provided that, nothing in this section shall apply to the activity undertaken in pursuance of the permission/licence granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules made thereunder.”.

6. **Amendment of section 44.**--- In section 44 of the principal Act, in sub-section (1), the following proviso shall be inserted, namely:-

“Provided that, no such permission shall be required to undertake any activity for which permission/licence is granted under the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957) and rules made thereunder.”.

-----